

Status of action taken by the U.T. of Lakshadweep Administration as a part of Implementation of Plastic Waste Management Rules, 2018, addressing the gaps pointed out, as per the Order dated 22.07.2019 in OA No.247/2017 of Hon'ble NGT filed by CPCB

Sl.No.	Clarifications sought by the Hon'ble NGT as per the Order dated 22.07.2019 in OA No.247/2017 filed by CPCB	Status of action taken by the U.T. of Lakshadweep Administration as a part of Implementation of Plastic Waste Management Rules, 2018, addressing the gaps pointed out, as per the Order dated 22.07.2019 in OA No.247/2017 of Hon'ble NGT filed by CPCB	Remarks
1.	SPCBs/PCCs shall ensure that Annual Report on implementation of PWM Rules,2016, as amended, 2018 is complete in all respect as per Form VI and submitted timely to CPCB i.e on 31 st July each year along with Action Plan.	Annual Report with regard to plastic waste management in Lakshadweep for the year 2017 and 2018 has been forwarded to CPCB vide File No: LD 03004/1/2017-LPCC-UT-L Dated: 30.07.2019	Copy of the same is Enclosed.
2.	SPCBs/PCCs should direct to UDDs to ensure setting-up of collection source segregation and disposal system for plastic waste.	1.The department placed a total of 4686 Nos Community waste bins in all 10 inhabited Islands. 2. 455 Nos of Safai Karmacharis deployed for the management of Waste at U.T. of Lakshadweep. 3.Machines procured for disposal of plastic waste – (Incinerator, Plastic Shredder etc)	-
3.	SPCBs/PCCs shall provide the details such as quantification, characterization and disposal methods of plastic waste. The details of disposed plastic waste should be provided to CPCB.	153.00 M/T. The UTL have no recycling unit. The recyclable materials were transported to Kochi for recycling.	-
4.	SPCBs/PCCs should also ensure that no unregistered plastic manufacturing/recycling units is in operation and no unit is running in non-confirming/residential areas. Besides, it is also to be ensured that plastic carry bags/films ≥ 50 microns thickness should not be manufactured, stocked , sold and used in cities/towns.	No Manufacturing / Recycling Units are functioning. The Administrator, UTL prohibited import or use of polythene and plastic material for packing and carrying of consumer goods in the whole of the UTL with effect from 1-8-1998.	-

5.	SPCBs/PCCs, UDDs shall ensure to promote compostable carry bags certified by CPCB.	The department purchased 40,500 cloth bags (3 Nos of different size) and supplied to all households.	-
6.	SPCBs/PCCs and Municipalities should constitute squad to check illegal manufacturing, stocking, sale of < 50 microns thickness plastic carry bags and uncertified compostable carry bags/products in the market.	<p>1.Enforced Ban on Plastic/Polythene pick up bags in U.T. of Lakshadweep.</p> <p>2. The UTL made two Bye-Laws during 1998 and 2018 under blanket ban on polythene/plastic carry bags in Islands.</p> <p>2(a)Sanitation Conservancy Bye Law,1998 under Panchayat Regulation Act,1998 enacted with effect from 1.8.1998.</p> <p>2(b)Solid Waste Management and Sanitation Conservancy Bye Law,2018 enacted on 18th July 2018.</p>	-
7.	SPCBs/PCCs and UDDs to ensure prohibit litter of plastic waste at historical, religious, public places and dumping of plastic waste on drains, river, banks and sea beaches is prohibited.	<p>1.The department placed a total of 4686 Nos Community waste bins in all 10 inhabited Islands.</p> <p>2.Sign Boards also affixed in the different areas of the Islands.</p>	-
8.	SPCBs/PCCs and UDDs to prohibit ensure open burning of plastic waste	The Special Task Force (STF) under UTL recommended complete ban on open burning . The order in this regard has already issued.	-



भारत सरकार/GOVT. OF INDIA
 लक्षद्वीप प्रशासन/ LAKSHADWEEP ADMINISTRATION
 लक्षद्वीप प्रदूषण नियंत्रण समिति/LAKSHADWEEP POLLUTION CONTROL COMMITTEE
 विज्ञान एवं प्रौद्योगिकी विभाग/ DEPARTMENT OF SCIENCE & TECHNOLOGY
 कवरत्ती द्वीप 682 555/KAVARATTI ISLAND -682 555

File No: LD-03004/1/2017-LPCC-UT-LKS/471

Dated: 30.07.2019

सेवामें/To

The Chairman
 Central Pollution Control Board
 East Arjun Nagar
 Delhi-110032

विषय /Sub: - Furnishing of Annual reports regarding compliance of Plastic Wastes
 Management Rules, 2016- Reg.

श्रीमान/Sir,

The annual report in respect of this Union Territory of Lakshadweep in the prescribed forms are duly filled and furnished for the year 2017 and 2018 as desired.

Please acknowledge the receipt.

Yours faithfully

(P. POOKOYA)
 Member Secretary, LPCC

Encl:A/A

Copy to:-

1. The Joint Secretary, CP Divisions, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbhag Road, New Delhi-110003
2. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar Delhi-110032.

Annexure I**Status Report for the Year 2017****Collection of waste**

The Department of Environment & Forest is the nodal agency to look after the collection, storage, transportation, processing and disposal of waste. Total of 3417 community waste bins has been placed in all 10 inhabited islands of Lakshadweep for collection of waste.

Segregation of waste

The waste are collected directly from the bins by Panchayat laborers and transported to Central Garbage Depository (CGD) for segregation and disposal. Secondary storage and segregation is being carried out by the casual labors engaged with the Village Dweep Panchayat (VDP) in all islands.

Disposal of waste

The waste which are incinerable were transported to incinerator site and non incinerable (recyclable) were separately kept at CGD for transporting to mainland for recycling station (At present the incinerator is not working action initiated for commissioning of incinerator in all inhabited islands).



P. POOKOYA
Member Secretary, LPCC

Annexure I**Status Report for the Year 2018****Collection of waste**

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Segregation of waste

The waste are collected directly from the bins by Panchayat laborers and transported to Central Garbage Depository (CGD) for segregation and disposal. Secondary storage and segregation is being carried out by the casual labors engaged with the Village Dweep Panchayat (VDP) in all islands.

Disposal of waste

The local body started channelizing the plastic waste during the year 2017-18. Non incinerable (recyclable) with a quantity of 431.49M/T (including waste from previous year) were channelized for recycling. The waste which are incinerable were transported to incinerator site.



P. POOKOYA
Member Secretary, LPCC

THE LAKSHADWEEP GOVT. SECRETARIAT
 ADMINISTRATION OF THE
 UNION TERRITORY OF LAKSHADWEEP
 DEPARTMENT OF
 SCIENCE, TECHNOLOGY & ENVIRONMENT

Kavaratti Island,
 Dated : 17-7-1998.

NOTIFICATION

F. No. 17/2/96-ST & E :- Whereas, to ensure that non-bio-degradable waste is deposited only in the garbage bins eliminating littering, as also to minimise generation of non-bio-degradable waste hazardous to the islands prohibiting the use of polythene/plastic materials for packing and carrying consumer goods, a draft bye-law, viz Lakshadweep Sanitation and Conservancy bye-laws was published in the Lakshadweep Times of 27th May, 1996 inviting comments to reach the Deputy Director, (S&T) on or before 24th June, 1996;

And whereas the comments so received have been duly considered.

Now, therefore, the Administrator, U. T. of Lakshadweep, in exercise of the powers conferred by section 62 of the Lakshadweep Panchayats Regulations, 1994 hereby makes the following bye-laws, namely:-

1. (1) These bye-laws may be called Lakshadweep Sanitation Conservancy Bye-Laws, 1998.
- (2) They extend to the whole U. T. of Lakshadweep.
- (3) They shall come into force on such date as notified in the Official Gazette and different dates may be appointed for different islands.
2. In these bye-laws, unless the context otherwise requires -
 - (a) Definitions as given in Lakshadweep Panchayat Regulations, 1994 shall be applicable.
 - (b) The "Prohibited substance" means substance prohibited by notification in the Official Gazette, under bye-law 4.
 - (c) Non-bio-degradable rubbish means waste which does not degrade by natural biological process and includes polythene, plastic, glass, tetra wastes.
 - (d) Bio-degradable rubbish means waste which is degradable by natural biological process and includes food leftovers, tree leaves, coconut husk and pith, paper waste but exclude human excreta.
3. (a) No person shall dispose off or cause to be disposed off non-bio-degradable waste in any place or manner except into garbage bin when provided for collection of bio-degradable waste.
- (b) No person shall dispose off or cause to be disposed off non-bio-degradable waste in any place or manner except into garbage bin when provided for collection of bio-degradable waste.

These bye-laws may be notified in the Official Gazette.

The Lakshadweep Gazette

PUBLISHED BY AUTHORITY



EXTRAORDINARY

VOL. XXXIV, No. 14, FRIDAY, 24th JULY, 1998 / 24th SHRAVANA-1998 (Saka)

ADMINISTRATION OF THE
UNION TERRITORY OF LAKSHADWEEP
DEPARTMENT OF
SCIENCE, TECHNOLOGY & ENVIRONMENT

Kavaratti Island,
Dated: 17-7-1998.

NOTIFICATION

F. No. 17/2/88-ST&E :- In accordance with Bye-Law 4 of Lakshadweep Regulations and Conservancy Bye-Laws 1988, the Administrator, U. T. of Lakshadweep hereby prohibit import and or use of polythene and plastic material for packing and carrying of consumer goods in the whole of the Union Territory of Lakshadweep with effect from 1-8-1988.

Provided that this prohibition shall not apply to polythene and plastic material used for packing, packed commodities by the producers.

Sd/-
(RAJEEV TALWAR)
Administrator.

ADMINISTRATION OF THE
UNION TERRITORY OF LAKSHADWEEP
(SECRETARIAT)

Kavaratti Island,
Dated 14-7-1998.

NOTIFICATION

F. No. 1/17/88 Services (CC) :- The Administrator, Union Territory of Lakshadweep is pleased to redesignate the 2 posts of Supply & Marketing Officers borne under Common cadre one each attached in the Industries Department, Kavaratti and in the Office of the Administrator, Kochi and 4 posts of Assistants borne under Common cadre, one each attached to the Offices of the Deputy Director (Sales and Technology), Kavaratti, Assistant Director (Planning), Office of the Administrator, Kochi and in General Section Secretariat, Kavaratti, as Superintendents with immediate effect.

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THE LAKSHADWEEP GAZETTE EXTRAORDINARY

of non-bio-degradable substance to the extent as may be specified in such notification.

- (b) On and from the date specified in the notification issued under sub-section (1), no person shall use such prohibited substance to the extent specified therein.

5. Penalty for contravention of the bye-laws: whoever fails to comply with or contravenes any provision of these bye-laws or directions issued thereunder shall in respect of each such failure or contravention be punishable with a fine which may extend to Rs. 100/-

6. Cognizance of offence: No court shall take cognizance under these bye-laws except on a complaint made by the Environment Warden of Department of Science, Technology and Environment, Lakshadweep Administration or an officer authorised in this behalf by the Administrator by notification in the Gazette.

7. Compounding of offence: An offence under these bye-laws may be compounded on payment of fine of Rs. 100/- by the offender for each offence.

Sd/-

(RAJEEV TALWAR)
Administrator.



भारत सरकार / GOVT. OF INDIA
 लक्षद्वीप प्रशासन / LAKSHADWEEP ADMINISTRATION
 (पर्यावरण एवं वन विभाग) (Department of Environment & Forests)
 कवारत्ती द्वीप / Kavaratti Island - 682555

एफ नं. 66/7/2018 - ई एंड एफ

दिनांक: 09-08-2018

NOTIFICATION

In exercise of powers conferred by sections 3, 6 & 25 of the Environment (Protection) Act, 1986 (29 of 1986) read with Section 16 of Plastic Waste Management Rules, 2016. I, Farooq Khan, Administrator, Union Territory of Lakshadweep is hereby constitute State Level Advisory Body (SLAB) comprising of the following members as listed below:-

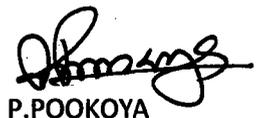
Sl. No.	Designation	Member
1	The Secretary, Environment & Forest.	Chairman
2	The President cum Chief Counsellor	Member
3	The Member Secretary, LPCC	Member
4	The Director, Panchayat	Member
5	The Director, Planning, Statistic & Taxation	Member
6	The Director, Dept. of Industries	Member
7	The Principal GSSS, Kavaratti	Member
8	The Senior most RFO, E&F	Member
9	Ms. Sunitha Ismail, Social Worker	Member
10	The Sales Tax Officer, UTLA	Member
11	The RFO, Environment, E&F	Convener

The State Level Advisory Body (SLAB) shall meet at least once in every six months to review the effective monitoring of implementation of these rules, state policy and strategy on Plastic Waste Management and give advice to Union Territory of Lakshadweep Administration to take measures that are necessary for expeditious and appropriate implementation of these rules.

(FAROOQ KHAN)
 ADMINISTRATOR

STATE-WISE STATUS OF IMPLEMENTATION OF PLASTIC WASTE MANAGEMENT RULES, 2016 FOR THE YEAR 2018 ANNUAL REPORT Format

Name of the SPCB or PCC	Estimated Plastic Waste generation Tons Per Annum (TPA)	No. Of registered Plastic Manufacturing or Recycling (including multilayer, compostable) units. (Rule 9)			No. of Unregistered plastic manufacturing Recycling units. (in residential or unapproved areas)	Details of Plastic Waste Management (PWM) e.g. Collection, Segregation, Disposal (Co-processing road construction etc.) (Rules 6) (Attach separate sheet)	Partial or complete ban on usages of Plastic Carry Bags (through Executive Order) (Attach copy of notification or executive order)	Status of Marking Labelling on carry bags (Rule 8) [Specify the number of units or not complied) complied	Explicit Pricing of carry bags (Rule 10)	Details of the meeting of State Level Advisory Body (SLA) along with its recommendations on Implementation (Rule 11)	No. of violations and action taken on non-compliance of provisions of these Rules	Number of Municipal Authority or Gram Panchayat under jurisdiction and Submission of Annual Report to CPCB (Rule 12)
		Plastic units	Compostable Plastic Units	Multilayer Plastic units								
(1)	(2)	(3)			(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
LPCC	148	Nil	Nil	Nil	Nil	Attached	Notification FNo. 17/2/96 ST&E dated 17.07.1998 is enclosed.	NA	NA	Constitution of Advisory body Notification FNo. 66/7/2018E&F dated 11.08.2018 is enclosed. Meeting has been convent to review the effective monitoring of these rules	Nil	1



P. POOKOYA

Member Secretary, LPCC

STATE-WISE STATUS OF IMPLEMENTATION OF PLASTIC WASTE MANAGEMENT RULES, 2016 FOR THE YEAR 2017 ANNUAL REPORT Format

Name of the SPCB or PCC	Estimated Plastic Waste generation in Tons Per Annum (TPA)	No. Of registered Plastic Manufacturing or Recycling (including multilayer, compostable) units. (Rule 9)			No. of Unregistered plastic manufacturing Recycling units. (in residential or unapproved areas)	Details of Plastic Waste Management (PWM) e.g. Collection, Segregation, Disposal (Co-processing road construction etc.) (Rules 6) (Attach separate sheet)	Partial or complete ban on usages of Plastic Carry Bags (through Executive Order) (Attach copy of notification or executive order)	Status of Marking Labelling on carry bags (Rule 8) [Specify the number of units or not complied)	Explicit Pricing of carry bags (Rule 10)	Details of the meeting of State Level Advisory Body (SLA) along with its recommendations on Implementation (Rule 11)	No. of violations and action taken on non-compliance of these Rules	Number of Municipal Authority or Gram Panchayat under jurisdiction and Submission of Annual Report to CPCB (Rule 12)
		Plastic units	Compostable Plastic Units	Multilayer Plastic units								
(1)	(2)	(3)			(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
LPCC	136	Nil	Nil	Nil	Nil	Status report attached as Annexure I	Notification FNo. 17/2/96 ST&E dated 17.07.1998 is enclosed as Annexure II.	NA	NA	NA	Nil	1



P. POOKOYA

Member Secretary, LPCC

The Lakshadweep Gazette

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EXTRAORDINARY

VOL. XXXIV, No. 14, FRIDAY, 24th JULY, 1998 / 24th SHRAVANA 1998 (Saka)

**ADMINISTRATION OF THE
UNION TERRITORY OF LAKSHADWEEP
DEPARTMENT OF
SCIENCE, TECHNOLOGY & ENVIRONMENT**

Kavaratti Island,
Dated: 17-7-1998.

NOTIFICATION

F. No. 17/2/98-ST&E :- In accordance with Bye-Law 4 of Lakshadweep Regulations and Conservancy Bye-Laws 1998, the Administrator, U. T. of Lakshadweep hereby prohibit import and or use of polythene and plastic material for packing and carrying of consumer goods in the whole of the Union Territory of Lakshadweep with effect from 1-8-1998.

Provided that this prohibition shall not apply to polythene and plastic material used for packing, packed commodities by the producers.

Sd/-
(RAJEEV TALWAR)
Administrator.

**ADMINISTRATION OF THE
UNION TERRITORY OF LAKSHADWEEP
(SECRETARIAT)**

Kavaratti Island,
Dated 14-7-1998.

NOTIFICATION

F. No. 1/17/98 Services (CC) :- The Administrator, Union Territory of Lakshadweep is pleased to redesignate the 2 posts of Supply & Marketing Officers borne under Common cadre one each attached in the Industries Department, Kavaratti and in the Office of the Administrator, Kochi and 4 posts of Assistants borne under Common cadre, one each attached to the Offices of the Deputy Director (Science and Technology), Kavaratti, Assistant Director (Planning), Office of the Administrator, Kochi and in General Section Secretariat, Kavaratti, as Superintendents with immediate effect.

THE LAKSHADWEEP GOVERNMENT
 ADMINISTRATION OF THE
 UNION TERRITORY OF LAKSHADWEEP
 DEPARTMENT OF
 SCIENCE, TECHNOLOGY & ENVIRONMENT

Kavaratti Island,
 Dated : 17-7-1998.

NOTIFICATION

F. No. 17/2-96-ST & E :- Whereas, to ensure that non-bio-degradable waste is deposited only in the garbage bins eliminating littering, as also to minimize generation of non-bio-degradable waste hazardous to the islands prohibiting the use of polythene/plastic materials for packing and carrying consumer goods, a draft bye-law, viz Lakshadweep Sanitation and Conservancy bye-laws was published in the Lakshadweep Times of 27th May, 1996 inviting comments to reach the Deputy Director, (S&T) on or before 24th June, 1996;

And whereas the comments so received have been duly considered.

Now, therefore, the Administrator, U. T. of Lakshadweep in exercise of the powers conferred by section 82 of the Lakshadweep Panchayats Regulations, 1994 hereby makes the following bye-laws, namely:-

1. (1) These bye-laws may be called Lakshadweep Sanitation Conservancy Bye-Laws, 1998.
- (2) They extend to the whole U. T. of Lakshadweep.
- (3) They shall come into force on such date as notified in the Official Gazette and different dates may be appointed for different islands.
2. In these bye-laws, unless the context otherwise requires -
 - (a) Definitions as given in Lakshadweep Panchayat Regulations, 1994 shall be applicable.
 - (b) The "Prohibited substance" means substance prohibited by notification in the Official Gazette, under bye-law 4.
 - (c) Non-bio-degradable rubbish means waste which does not degrade by natural biological process and includes polythene, plastic, glass, tetra wastes.
 - (d) Bio-degradable rubbish means waste which is degradable by natural biological process and includes food leftovers, tree leaves, coconut husk and pith, paper waste but exclude human excreta.
3. (a) No person shall dispose off or cause to be disposed off non-bio-degradable waste in any place or manner except into garbage bin when provided for collection of bio-degradable waste.
- (b) No person shall dispose off or cause to be disposed off non-bio-degradable waste in any place or manner except into garbage bin when provided for collection of bio-degradable waste.

... may be notified in the Official Gazette ...

LAKSHADWEEP  GAZETTE

EXTRAORDINARY
GOVT. OF INDIA
LAKSHADWEEP ADMINISTRATION

NOTIFICATION

In exercise of the powers under section 3,6 and 25 of the Environment (Protection) Act, 1986 (Act 29 of 1986) and in suppression of Municipal Solid Waste Management & Handling Rules, 2000, the Central Government published the Solid Waste Management Rules, 2016 on 8th April 2016. Rule 15(e) of the said Rules made responsibility on local authorities to frame Bye-Laws incorporating all the provisions of the rules within a year from the date of notification.

Whereas, the draft of the Solid Waste Management & Sanitation Bye-Laws, 2018 was published by the Department of Environment and Pollution Control, Lakshadweep Administration in the Extra Ordinary Lakshadweep Gazette Vol. LV, No. 11 dated 24th July, 2018, invite objections/suggestions from the persons who were allowed on or before 30th August, 2018.

And whereas, copies of the said notification were made available to the public on 10th July, 2018.

And whereas, all objection and suggestion received in response to the above mentioned draft notification have been duly considered by the UT Administration.

Now therefore, in dispensation of the duty vested under Rules 15(e) & 16 of the Solid Waste Management Rules, 2016 and in exercise of the powers under Regulation 82 (1) (a), (b), (c), (e) Regulation 82 (2) of the Lakshadweep Administration Regulation Act, 1964, the Administrator hereby makes the following Bye-Laws for the management and treatment of Solid Waste namely;

1. SHORT TITLE AND COMMENCEMENT

- (a) These Bye-Laws may be called "Lakshadweep Solid Waste Management Bye-Laws, 2018".
- (b) It shall extend to the whole of U.T. of Lakshadweep.
- (c) It shall come into force on such date as notified in the Official Gazette.

2. DEFINITIONS

In these Bye-Laws, unless the context otherwise requires

- (d) **Biodegradable waste** means waste which is degradable by natural biological process and includes food leftovers, tree leaves, coconut husk and pith, paper waste but exclude human excreta.
- (e) **Compost yard** means the area for the production of compost from biodegradable waste materials.
- (f) **Competent Authority** means the Range Forest officer/Environment Assistant, Department of Environment & Forest/ Member Secretary, LPCC/Scientist/Technical officer/Technical Assistant, Department of Science & Technology or any officer authorized in this behalf by the Administrator, Union Territory of Lakshadweep by notification in the official Gazette.
- (g) **Collection point** means the place or area to collect and temporarily store both bio degradable and non biodegradable waste generated from the territory.
- (h) **Disposal Property** means the solid waste, rubbish, the carcasses of dead animals deposited in any public receptacle, depot or public place collected by Government to be the property of the UT administration.
- (i) **Litigation** means the process of taking a case to a court of law so that a judgment can be made.
- (j) **Nuisance** means any act, omission, place or thing which causes or is likely to cause injury, danger, annoyance or offence to the sense of sight, smell or hearing or which is may be dangerous to life, injurious to health or property.
- (k) **Non biodegradable waste** means waste which does not degrade by natural biological process and includes polythene, plastic, glass, tetra wastes etc.
- (l) **Prohibited substance** means substance prohibited by notification in the official Gazette, under the laws.
- (m) **Pollution Control Committee/ State board** shall have the same definition as in (Air Prevention and Control of Pollution) Act, 1981, Water (prevention & Control Pollution) Act, 1974 and Environment Protection Act, 1986.
- (n) **Public place** means any such place which is open to the use and enjoyment of the public, whether it is actually used or enjoyed by the public or not.
- (o) **Re-Use** means the use of a product more than once in its life time for different purposes.
- (p) **State Nodal Agency** means the department of Environment & Forests designated to implement Municipal Solid waste in the Union Territory of Lakshadweep under Solid Waste Management Rule, 2016.
- (q) Words and expressions used herein but not defined hereunder but defined in the Environment (Protection) Act 1986, the Water (Prevention & Control of Pollution) Act, 1974, Solid Waste Management Rules, 2016 and in the Lakshadweep Panchayat Regulations, 1994 shall have the same meaning as assigned to them in the respective Acts, Rules and Regulations.

3. PROHIBITION

- a. Tender Coconut shell, tree leaves, coconut husk, coconut shell, trunk etc. in an around dwelling places / public places must be disposed scientifically by the land owner without affecting hygiene to the environment. No person is allowed to throw or break or spread coconuts, fruits leftovers, vegetable wastes on roads, foot paths, Public areas, lagoon, sea and the beaches.
- b. No person shall remove or transport hazardous wastes on or over any public road, unless such hazardous waste is securely and properly contained in separate receptacles or vehicle designated to prevent spillage or contamination.
- c. Disposal by burning of any type of solid waste at road sides, beaches, and in open places is prohibited.
- d. It shall be the responsibility of land/property owner to remove any obstruction caused in street by fallen trees, trunks etc. within 6 hours of occurrence and the owner fails to do so, the Competent Authority can avail all such facilities to remove the obstructions from the street and the land owner is liable for fine and / or prosecution as provided by local By-laws.
- e. The organizers of a public event/gathering shall clean the hired hall/ground within 24 hours from the event. If the occupier or waste generator fails to comply, the Competent Authority has power to clear and treat waste in any suitable manner and impose fine on the defaulters.
- f. All the residents in the Union territory limit should maintain their peripheral area of 25 meters radius of their household litter free or else responsibility shall be fixed on dwelling house owner/resident, if found littered.
- g. No person shall dump, deposit, discharge, spill or release solid waste, or cause or permit such waste to be dumped, discharged, spilled or released, whether or not the waste is in a container or receptacle, in or at any place, whether publically or privately owned, including but not limited to vacant land, beaches, lagoon, sea, during sea, except in a container or at a place which has been specially indicated, provided or set apart for such purpose.
- h. No person shall, while driving a vehicle, or while being conveyed in a vehicle, throw or deposit solid waste on any public road or on any private premises within the territory limit, and no driver of a vehicle shall allow or permit any passenger in such vehicle to throw or deposit such waste in a like manner. The Vehicle Driver will be responsible for such violation and is liable for fine and / or prosecution.
- i. No person shall use waste bin/receptacle for any other purpose than assigned for solid waste management by the Competent Authority.

- j. No person shall deposit sanitary pad or diaper directly to the waste bin/receptacle. All sanitary pads should be well packed with wrap papers and should be deposited in non biodegradable waste bin for incineration.
- k. The open collection in any public or private place in the union territory shall be prohibited.
- l. No person shall produce, distribute, store or sell polythene carry bags in any manner in the union territory of Lakshadweep.
- m. The dumping of domestic fish head, chicken feather, human hair etc. in beach, lagoon or public place is prohibited.
- n. Dumping and littering of solid waste in any public place and other places such as beaches, foot paths, road, lagoon etc meant for public utility is prohibited.
- o. Keeping and improper disposal of carcasses, rubbish, and filth in open/public place or private estate is prohibited.

5. POWER TO DECLARE SOLID WASTE FREE/SANITATION ZONE

The Administrator, Union Territory of Lakshadweep has the power to declare in such manner as may be prescribed, any area or areas within the Union Territory first as a solid waste free zone or areas free area or areas for the purpose under this Bye Law.

6. POWER TO IMPOSE USER CHARGES

The Administrator, Union Territory of Lakshadweep Administration (UTLA) can impose user charges from stakeholders for the services rendered by the Administration from time to time. The User charges imposed for services such as houses to houses collection of solid waste, collection of solid waste from grocery, departmental and other shops, hotels, restaurants, vegetable and meat shops, school and colleges, street vendors, bulk generators etc. will be published through the official gazette of Lakshadweep.

6. POWER TO ISSUE DIRECTIONS

- a. If it is brought to the notice of the Competent Authority by any person or on suo motu information, the competent authority is satisfied that any violation may take place or is or has been taking place, he/she shall have powers to issue directions to the party concerned to prevent any violation or to cease and desist from violating the provisions of these by-laws or such other directions as he/she deems fit.

7. PENALTIES FOR CONTRAVENTION OF THE BYE LAWS

- a. Whoever violates or contravenes any provision of these Bye laws or directions issued there under by the Competent Authority shall be punishable, in respect of each such failure or contravention, with a fine as per the schedule of fine (Schedule 1) of the Bye Laws. In case, the generator of waste is found contravening any of these Bye-

Lays next time, the fine amount will be doubled. The defaulter shall be liable for prosecution if he/she fails to remit the prescribed fine within 15 days.

- b. In case the person or any other generator of garbage fails to remit the fine amount as prescribed in scheduled 1, the Competent Authority in their behalf may file a complaint in the court of Competent Jurisdiction in the Union Territory of Lakshadweep. Penalties under this Bye Laws are to be tried by the Judicial Magistrate of First Class of respective island jurisdiction.

8. COGNIZANCE OF CONTRAVENTION

- a. No court shall take cognizance under these bye-laws except on a complaint made by
- (i) Range Forest Officer/Environment Assistant of the respective Island where the contravention is reported or
 - (ii) Member Secretary, LPCC or
 - (iii) Scientist/Technical Officer/Technical Assistant under the Department of Science & Technology, UTL or an officer authorized in this behalf by the Administrator by notification in the official Gazette. No court inferior to that of a Judicial Magistrate of First Class shall try any violation punishable under this Bye Law.

9. COMPOUNDING OF PENALTIES

- a. When a petition is made in this behalf and the court is satisfied that it is just and fair to do so, the court may compound any violation or contravention under these bye laws on a payment of fine of Rs. 100/- for each day during which the contravention continues.

10. AMENDMENTS OF SOLID WASTE MANAGEMENT BYE LAWS

- a. Implementation, handling and compliance of this bye-law will be amended time to time based on the rules notified/amended by Ministry of Environment, Forest and Climate Change for the management and handling of solid waste or compliance of the provisions therein.

11. HEAD OF ACCOUNT FOR THE RECEIPTS OF PENALTIES

- a. The amount of fine through penalty/compounding of offence will be deposited in Department of Environment and Forest Receipt Head Code Forestry and Wildlife 000 other receipts.

SCHEDULE 1
FINANCIAL PROVISIONS FOR IMPOSING PENALTIES UNDER THE BYELAWS

Sl. No.	Section	Subject of contravention/violation	Financial Provision for Imposing Penalties in Island
1	3(a)	To throw or break or spread coconuts, fruits, leaves, vegetable wastes in public places	200/-
2	3(b)	Transport hazardous wastes on or over any public road without receptacles or vehicle equipped to prevent spillage or contamination	1000/-
3	3(c)	Improper dumping of any type of solid waste at public places, beaches, open places etc.	500/-
4	3(d)	Failure to remove any obstruction caused in street by fall of trees, trunks etc. within 6 hours of such fall	2000/-
5	3(e)	Failure of organizers of a public event/gathering that clean the hired hall/ground within 24 hours from the event.	5000/-
6	3(f)	Failure to keep peripheral area of 25 metre radius to maintain it litter free around dwelling houses	500/-
7	3(g)	Deposit solid waste outside the storage containers specifically indicated, provided or set apart for such purpose.	500/-
8	3(h)	Throw solid waste from vehicle to public place	500/-
9	3(i)	Usage of waste bin/receptacle for other purpose than assigned for solid waste management	1000/-
10	3(j)	Disposal of sanitary pad or diaper directly to the waste bin/receptacle	500/-
11	3(k)	Spew or vomit in any public or private place	200/-
12	3(l)	Production, distribution, storage or sale of polythene carry bags in any manner in Islands	1000/-
13	3(m)	The disposal of carcasses, fish head, chicken feathers, human hair etc. in beach, lagoon or public places	1000/-
14	3(n)	Dumping and littering of solid waste in any public place	500/-
15	3(o)	Improper disposal of carcasses, rubbish, and fish in open /public places or private places	1000/-


 (FAROOQ KHAN)
 Administrator